

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

SPECIAL BENCH

COURT-VI

**Item No. 204
IB-775/ND/2020**

**IN THE MATTER OF:
M/s Swastik Pipe Ltd.**

...PETITIONER

Vs

M/s PSR Aqua and Engineers Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

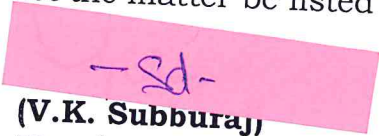
**Order delivered on 14.10.2020
(Virtual Hearing)**

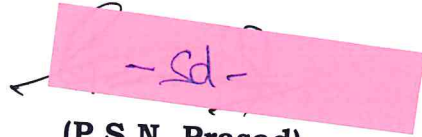
**Coram:
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Sanjay Jain with Mr. Chetna
Bhisht, Advocate
For the Respondent/Corporate Debtor :Mr. Minakshi Jyoti and Mr.
Dharamveer Singh, Advocates**

ORDER

Heard the submissions made by the Learned Counsel for the petitioner as well as Learned Counsel for the corporate debtor. Learned Counsel for the corporate debtor has submitted that they have filed their reply. The petitioner's counsel has prayed for time to file rejoinder. Three days' time is granted for taking instructions from the client and three days' time is for filing rejoinder. If rejoinder is not filed within 6 days the right to file the rejoinder will be closed. Let the matter be listed on 6th November, 2020.


**(V.K. Subburaj)
Member (T)**


**(P.S.N. Prasad)
Member (J)**

(Annu)